

WWW.LIVELAW.IN
IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION
(Original Side)

WPO (P) 7 of 2021
(Through Video Conferencing)

Pronounced on: 29/09/2021

SMARAJIT ROYCHOWDHURY AND ANOTHER

.....Applicant(s)

Through : Mr. Smarajit Roychowdhury (in
person), Mr. Manabendra Nath
Bandopadhyay, Mr. Ajit Kumar
Mishra, Mr. Abhishek Acharya,
Advocates

v/s

UNION OF INDIA AND OTHERS

....Respondent(s)

Through : Mr. Y.J. Dastoor, ASG, Mr. Phiroze
Eduji, Ms. Amrita Pandey,
Advocates

Mr. Amitesh Banerjee, Sr. Standing
Counsel, Ms. Ipsita Banerjee,
Advocate

...for State of W.B.

**Coram : HON'BLE MR. JUSTICE RAJESH BINDAL,
CHIEF JUSTICE (ACTING)**

**HON'BLE MR. JUSTICE RAJARSHI BHARADWAJ,
JUDGE**

ORDER

1. Present petition has been filed, inter alia, praying for a direction to form an enquiry commission to go into the reason of death of Dr. Syama Prasad Mukherjee. He died on June 23, 1953.

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2. A petition filed 70 years after the death of Dr. Syama Prasad Mukherjee, cannot be entertained for holding enquiry or appointment of a commission as neither the record therefor nor any person may be available who may throw any light on that. It may be merely an exercise in futile.
3. The present petition is accordingly dismissed.

**RAJARSHI BHARADWAJ
JUDGE**

**RAJESH BINDAL
CHIEF JUSTICE (ACTING)**

KOLKATA
29/09/2021
PA (SG)